IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2898 of 2020

Sonu Bara … … … Petitioner

- Versus -

The State of Jharkhand ... … … Opposite Party

CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK

(Through: Video Conferencing)

For Petitioner : Mr. Lalit Yadav, Advocate
For Opp. Party : Ms. Anuradha Sahay, APP.

02/09.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Petitioners apprehend his arrest in a case registered under Sections 323/ 354/ 354-A/458 and 506 IPC in connection with Baharagora P.S. Case No. 51 of 2019.

Mr. Lalit Kumar, learned counsel appearing for the petitioners submits that petitioners are innocent and has not committed any offence as alleged in the FIR and has been falsely implicated in this case due to village politics. Learned counsel further argues that petitioner is a relative of informant's family and previous there was a dispute with regard to sale and purchase of cattle which was a Joint business of the petitioner and father-in-law of the informant.

Learned APP vehemently opposes the prayer for bail of the petitioners. Learned APP submits that incriminating materials have been recovered from the possession of the petitioner, which is a serious nature of crime and as such, he is not entitled for the privilege of anticipatory bail.

After hearing the parties and on perusal of the records, it appears that there is serious allegation against the petitioner. No ground is made out for enlarging the petitioners on bail at this stage.

In the circumstances, prayer for grant of anticipatory bail stands rejected.

Kunal **(Dr. S. N. Pathak, J.)**